

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1220
TO BE ANSWERED ON 01.08.2024**

WELFARE OF GIG WORKERS

1220. SHRI RANDEEP SINGH SURJEWALA:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether there is any Government study which ascertains the number of people employed as gig workers, their working conditions, and lack of social security for them, if so, the details thereof;**
- (b) whether Government is aware of the independent studies highlighting that gig workers, particularly cab drivers and delivery personnel, face excessive working hours and low earning hours, if so, the details of measures being considered to ensure fair wages and social security to mitigate their financial hardships; and**
- (c) whether Government is aware of arbitrary deductions imposed by aggregator companies on gig workers, if so, how Government is regulating them?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a): As per an estimation by NITI Aayog vide its report titled “India’s Booming Gig and Platform Economy” published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30.

(b) & (c): The provisions related to gig workers and platform workers have been given in the Code on Social Security, 2020.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

The provisions of the Code are yet to come into effect.
